

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 165/97

WEDNESDAY, THIS THE 29TH JANUARY, 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.R. Jayakumar
Postman, Anchal
residing at Jayavilasom, Panayancherry
Anchal.

..Applicant

By Advocate Ms Sally Thomas Chacko

Vs.

1. Union of India represented by the Secretary to the Department of Posts Ministry of Communications, New Delhi.
2. The Chief Post Master General Kerala Circle, Thiruvananthapuram.
3. Superintendent of Post Offices Pathanamthitta Division, Pathanamthitta.
4. Sub Divisional Inspector of Post Offices, Punalur Sub Division.
5. Inspector of Post Offices (Public Grievances) Pathanamthitta.
6. Head Post Master, Post Office, Anchal.
7. Sub Post Master, Post Office, Anchal.

..Respondents

By Advocate Mr. James Kurian, ACGSC

The application having been heard on 29.1.97, the Tribunal on the same day delivered the following:

O R D E R

A.V. HARIDASAN, VICE CHAIRMAN

The applicant working as Postman, Anchal has filed this application impugning the order dated 14.1.97 by which he was transferred to Punalur. The order is assailed on the ground that it is punitive and motivated, as a lady had made a complaint against him.

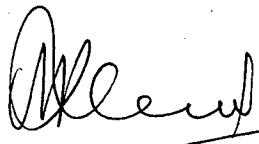
2. We have perused the application and heard the counsel on either side. There is no allegation of malafides against the authority who has issued the order of transfer. Anchal and Punalur are nearby places separated by a distance of ~~around~~ 10 ^{even} K.M. In the absence of ^{any} allegation of ~~even~~ malafides, we do not find any justification to interfere with the impugned order which is a routine administrative order passed in the interest of administration.

3. The Original Application is therefore rejected. No costs.

Dated the 29th January, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


A.V. HARIDASAN

VICE CHAIRMAN

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